

(b) Yes, Sir, inspite of economic recession in three major seafood importing countries, our export has shown increase both in volume and value.

(c) The export target of marine products for 1992-93 is tentatively fixed at Rs.1586 crores (US \$600 Ma).

**Seizure of Gold, Silver and other
Contraband Goods in Delhi**

4977. SHRI BHUPINDER SINGH HOODA: Will the Minister of FINANCE be pleased to state:

(a) the quantity and value of gold, silver

and other contraband goods seized in Delhi since January, 1990;

(b) the number of persons arrested in this connection and the number of foreigners out of them; and

(c) the action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b): The year-wise figures of gold, silver and other contraband goods seized and the number of persons arrested by Delhi Customs authorities since January, 1990 are given in the table below:-

<i>Item</i>	<i>Quantity (in kgs.)</i>	<i>Value (Rs. in crores.)</i>	<i>No. of persons arrested</i>
1990			
Gold	483.8	18.72239	including 67 foreigners
Silver	8763.0	5.79	
Other contraband	-	23.69	
1991			
Gold	470.2	19.16	254 including 16 foreigners
Silver	3634.0	2.39	
Other contraband	-	27.94	
1992			
Gold	87.2	4.23	
Silver	5301.0	4.19	34
Other contraband	-	0.37	

NOTE: Figures for the Year 1991 & 1992 are provisional.

(c) Cases are registered against the persons involved and adjudication proceedings and prosecutions are launched against the offenders as per the provisions of the law.

[Translation]

Export of Crabs

4978. SHRIVILAS MUTTEMWAR: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to export crabs;

(b) if so, the steps taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Crabs both in live and in frozen are being exported from India and are eligible for all normal export incentives.

[English]

Import of Goods Through stolen REP Licences

4979. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of COMMERCE be pleased to refer to the reply given to Understand Question No. 1461 on November 29, 1991 and state:

(a) whether the Government have since collected the information;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the Government propose to collect the information?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (d). Information received from 28 Port Licensing Authorities indicates that during the period 1-1-1991 to 31-8-1991, REP Licences for a value of Rs. 2,80,97,769/- were lost. Efforts are being made for expeditious collection of information from the other offices.

Silk Units in Kerala

4980. SHRI P.C. THOMAS: Will the Minister of TEXTILES be pleased to state:

(a) the details of silk textiles units in Kerala; and

(b) the steps taken/proposed to be taken to encourage the silk industry in the State?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTIL (SHRI ASHOK GEHLOT): (a) The information is being collected

(b) In order to encourage the production of silk, the Central Silk Board is implementing a World Bank/Swiss assisted National Sericulture Project in Kerala since 1989-90 at a total cost of Rs. 348.57 lakhs over the project period. The project envisages establishment of the following infrastructure for development of 2000 acres of land under mulberry for the production of 60 metric tonnes of raw silk:-

1. One P2 Farm
2. One F1 Grainage
3. Four Technical Service Centres
4. Twenty Chawkie Rearing Centres
5. One Cocoon Market